

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.6973/2022

(Arising out of impugned final judgment and order dated 24-12-2021 in PIL No.31160/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SYED AHMAD FARAZ

Petitioner(s)

VERSUS

U.P. SUNNI CENTRAL BOARD OF WAQF & ORS.

Respondent(s)

(With I.R. and IA No.57068/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.57069/2022-EXEMPTION FROM FILING O.T.)

Date : 20-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Ayushi Mittal, Adv.  
Dr. Nirmal Chopra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)  
A.R. - cum - P.S.

(ANJU KAPOOR)  
Court Master